OFFICE MEMORANDUM

Subject: Implementation of recommendations of the Seventh Central Pay Commission on Dress Allowance-regarding.

The undersigned is directed to refer to Ministry of Finance, Department of Expenditure’s O.M. No. 19051/1/2017-E.IV dated 02.08.2017 on the subject mentioned above and in suppression of the existing orders relating to admissibility of Uniform Allowance/Washing allowance/ stitching charges/ shoe allowance, etc. to common categories of Group ‘C’ and erstwhile Group ‘D’ employees of this Ministry, who are supplied uniform and are required to wear them regularly, they shall be paid Dress Allowance at the rate of Rs. 5000/- per year.

2. The Uniform Allowance/ Washing Allowance/ Stitching Charges/ Shoe Allowance, etc. have been subsumed in Dress Allowance.

3. The categories of Staff who were earlier being provided uniforms if any, shall henceforth not be provided with uniform.

4. Allowance related to maintenance and washing of uniform is subsumed under Dress Allowance, and will not be payable separately.

5. The amount of Dress Allowance shall be credited to the salary of employees directly once a year in the month of July.

6. The rate of Dress Allowance shall be, as mentioned in para-1 above, Rs. 5000/- per year. The rate of Dress Allowance shall go up by 25% every time the Dearness Allowance rises by 50%.

7. This order shall take effect from 1st July, 2017.

(Nilratan Das)
Under Secretary to Govt. of India
Tel No. 23389622

To
1. Cash Section, Ministry of Corporate Affairs with the request that the amount may be credited to the salary of eligible employees w.e.f. 01.07.2017 as per OM of Ministry of Finance mentioned above.
2. All Section, Ministry of Corporate Affairs, with the request that offices under their administrative control may be instructed accordingly as per OM of Ministry of Finance mentioned above.
3. e-gov. for uploading this in the website.
4. Gaurd File